

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

116. I.A. 3870/2022
I.A. 3523/2022
I.A 2342/2020
IN
C.P.(IB)-105(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Equites Small Finance Bank Ltd
V/s.
Gajanan Industries Ltd

Appearance:

Adv. Ranjit Agash a/w Adv. Vaishani vor the Respondent in I.A. 2342/2020.

SECTION 7 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Someone from the office of Adv. Manish Jha has appeared and submits that the counsel is not available due to some personal difficulties.
2. Ld. counsel for the R-1, R-2, R-3 submits that though they have filed reply, however, the Panchnama of the seized documents issued by the Income Tax Department and GST were inadvertently left to be attached with the reply and seeks time to place on record the same by way of additional affidavit. Let the same be done after serving a copy on the other side well in advance to ensure same is displayed on DMS. List on **03.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)